being held all over the country due to Corona, and that is the case in Odisha as well. In my district of Mayurbhanj, we have network problems in different villages including most Blocks. There is no mobile network in any village of my own village panchayat, N.B Pokharia. The villagers including me have to travel three to four kilometers to talk on the phone or to perform any online work. So I urge the hon'ble Prime Minister, who has been talking about Digital India, to look into the issue and act accordingly. If the installation works of mobile towers are taken up on priority basis, both me and the public will be benefitted. Thank you."

श्री सभापति : धन्यवाद जी। \* " You spoke well in your mother tongue."

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI PRASHANTA NANDA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

MR. CHAIRMAN: Shri A.D. Singh.

## Large number of pending prohibition cases causing delay in disposal of other cases in Bihar

SHRI A.D. SINGH (Bihar): Hon. Chairman, Sir, this is regarding the immense pressure that the judiciary in Bihar is facing at the moment because of the unintended consequences of the State Policy on Prohibition. It has impacted the Judiciary in a very negative manner. The impact on the State finance is all known. As on February

<sup>\*</sup> English translation of the original speech delivered in Odia.

of this year, 2,90,000 cases are pending in the lower courts; 5,600 cases are pending in the High Court for bail. It is all related to prohibition.

Now, the delay in judicial decisions has a very bad impact on the society, on the law and order situation. The people are losing faith on the system. There is growing despair and desperation among the people of Bihar. Land disputes, dacoities, robberies, caste and other crimes are neglected, and the criminals are having a field time. ...(Interruptions)...

श्री सुशील कुमार मोदी : सर, ये गलत मुद्दा उठा रहे हैं। ...(व्यवधान)...

SHRI A.D. SINGH: I am not pointing anything to the State Government. ... (Interruptions)...

MR. CHAIRMAN: The point is, A.D. Singhji, prohibition has been suggested. So, you can only talk about the cases....(Interruptions)...

SHRI JAIRAM RAMESH: So, how did you allow Rajasthan then, Sir?

MR. CHAIRMAN: Where? ...(Interruptions)...

SHRI JAIRAM RAMESH: The same principle .... ... (Interruptions)...

MR. CHAIRMAN: What is the principle? ...(Interruptions)...

SHRI JAIRAM RAMESH: You have allowed Rajasthan...(Interruptions)...

MR. CHAIRMAN: What is the principle? I am not able to understand. ...(Interruptions)... I am not allowing Rajasthan or this. ...(Interruptions)...

श्री दीपेन्द्र सिंह हुडा: सर, इन्होंने कुछ कहा ही नहीं है। 'चोर की दाढ़ी में तिनका' वे क्यों खड़े हो रहे हैं? ...(व्यवधान)...

MR. CHAIRMAN: I did not say anything. If some Members say something in between, I am here to ...

SHRI A.D. SINGH: Hon. Chairman, Sir, I have not cast any aspersions on the Government....(Interruptions)... My words are very clear....(Interruptions)...

MR. CHAIRMAN: Right. ...(Interruptions)... No, no, you come to your own problem. ...(Interruptions)...

श्री दीपेन्द्र सिंह हुडा: सर, इन्होंने कुछ कहा ही नहीं है। 'चोर की दाढ़ी में तिनका' वे क्यों खड़े हो रहे हैं? ...(व्यवधान)...

श्री सभापति : मैं भी वही कह रहा हूं कि उन्होंने कुछ कहा नहीं, मैंने कुछ सुना नहीं और आपने भी सुना नहीं।

SHRI A.D. SINGH: Sir, my words are very clear, "The unintended consequences of the State Policy on Prohibition." So, there is no allegation that I am making on the State.

MR. CHAIRMAN: Right.

SHRI A.D. SINGH: Sir, the Police is also tied up wholly in going through the cases in different courts, the lower courts of Bihar, in the prohibition cases. So, they are failing in discharge of their duty.

To end the matter, I must say that in regard to the most important law, no cognizance is taken in my State. \*So, the sedition law is not being implemented in my State.

MR. CHAIRMAN: So, you want early disposal of the cases of prohibition. Is that all?

SHRI A.D. SINGH: Besides that, Sir, I want that normal cases should not be delayed because of the prohibition cases. ... (Interruptions)...

## श्री सुशील कुमार मोदी : सर ....(व्यवधान) .....

MR. CHAIRMAN: Sushil*ji*, this is not the way. Please.....(Interruptions)... आप बेठ जाइए।...(व्यवधान)... If this is the way in which both start arguing, then I will have to close the Zero Hour and make it zero. You are not going to become a hero by interrupting each other. Try to understand this...(Interruptions)... We have been conducting the House peacefully.

-

<sup>\*</sup> Not recorded.

SHRI A.D. SINGH: What I am requesting hon. Chairman is that this part of the law should not impact the speedy disbursal of justice for other civil and criminal cases.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

MR. CHAIRMAN: Prohibition is a State policy and it is a national objective, but the implementation part has to be taken care of. That is the suggestion. Now, Shri Subhash Chandra Singh; he would be speaking in Odia.

## Need to route all major trains via Cuttack in Odisha

SHRI SUBHASH CHANDRA SINGH (Odisha): \* "I would like to speak about some issues of Odisha which are not about any particular district; these are rather concerned with the entire State. Cuttack was the old capital of Odisha. It is the transit point and economic hub of the State. The High Court of Odisha, Judicial Academy, and National Law University - all are located here. Cuttack will soon become the medical hub of the State as well since AIIMS Plus institution is coming up there. More than 20 to 30 thousand patients from the neighbouring States like West Bengal,

-

<sup>\*</sup> English translation of the original speech delivered in Odia.